

Thirdly, in view of the recent utterances by Mr. Bhutto and various other Pakistani elements and in view of the failure of the State Machinery to control the situation over the last five years, may I know whether Government are satisfied that some section of the Administration is not involved in these activities ?

SHRI Y. B. CHAVAN : The first question that the hon. Member has asked is how it is that the people are arrested only in Srinagar.....

SHRI D. N. PATODIA : In and around Srinagar.

SHRI Y. B. CHAVAN : That is because most of them belong to Srinagar.

SHRI D. N. PATODIA : They are not coming from the other side ?

SHRI Y. B. CHAVAN : They have been coming from across the border, but I am confining myself to the statement made by the Chief Minister. Most of them belong to the Valley itself. I am meeting only that point.

SHRI D. N. PATODIA : I am talking of the infiltrators that have crossed since 1965.

SHRI Y. B. CHAVAN : If he is talking of the infiltrators who had crossed since 1965, I think there should be another occasion to discuss that. I am now confining my facts only to the statement of the Chief Minister made recently. As far as the people who had escaped are concerned, my information is that two had escaped, and my further information is that they did not escape in Government vehicles.

SHRI D. N. PATODIA : What about the third point ? Are Government satisfied that some sections of the State Administration are not involved in these pro-Pakistani activities ?

SHRI Y. B. CHAVAN : I am satisfied that there is no responsible person in the State Administration involved in this. But at the same time, as I have said, one of the aims of the espionage Parties in

Pakistan is infiltration among the Government employees. I did say that.

12. 16 hours

RE. QUESTION OF PRIVILEGE

MR SPEAKER : Regarding Shri Madhu Limaye's privilege motion, the hon. Minister has wanted two or three days' time, and I have given him time.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, आप मुझे थोड़ा सुन लीजिए । मैं आपकी इच्छा का कभी अनादर नहीं करता ।

MR SPEAKER : I do not mind if he wants to explain it. But would it not mean taking the time of the House twice ? He can have that opportunity two days later.

श्री मधु लिमये : मैं प्रस्ताव पर नहीं बोल रहा हूँ । आप एक दो मिनट मेरी वार्ड सुन लीजिए ।

मैंने इस प्रस्ताव का नोटिस आज या कल नहीं, पिछले सत्र में दिया था । अध्यक्ष महोदय, आपने मुझे कहा कि आप सरकार से स्पष्टीकरण मांग रहे हैं । मेरा खयाल है कि उसके बाद दो तीन महीने बीत गये । फिर आपने कहा कि मैं शुक्रवार को यह मामला उठाऊँ । शुक्रवार से पहले मुझे बताया गया कि चूँकि नये मिनिस्टर माहब आये हैं, इसलिए वह और समय मांग रहे हैं । मैंने कहा कि अगर वह मंगलवार को इस मामले को लेना चाहते हैं, तो मुझे एतराज नहीं है । आज मंगलवार आ गया है । अब मंत्री महोदय कह रहे हैं कि इस मामले को और मुलतबी रखा जाये । मेरी समझ में नहीं आता कि इसमें इनको तकलीफ क्या है । आखिर मेरा यह प्रस्ताव किसी मंत्री के खिलाफ नहीं है । मैं यह प्रस्ताव सारे सदन की ओर से उठा रहा हूँ, क्योंकि सरकार के दो बड़े अफसरों ने इस सदन और राज्य सभा की सबसे बड़ी और मान्यता-प्राप्त कमेटी, पब्लिक एकाउन्ट्स कमेटी, के सामने झूठी शहादत और गवाही दी ।

मैं कहना चाहता हूँ कि यह मेरा और मंत्री महोदय का भगड़ा नहीं है। जब भी किसी विभाग की गलती होती है, तो संसदीय प्रणाली के अनुसार हम हमेशा मंत्री महोदय की गर्दन पकड़ते हैं, जबकि कभी कभी उन्हें पता भी नहीं रहता है कि किस ने गलती की। संसदीय परिषाटी और मंत्रियों के दायित्व की, कांस्ट्रक्टिव रिसर्पांसीबिलिटी आफ मिनिस्टर्स की बात कही जाती है। लेकिन हमारा यह नियम है कि पब्लिक एकाउंट्स कमेटी के सामने कभी किसी मंत्री को नहीं बुलाया जाता है। एक ही दफा श्री मुबद्दण्यम् के कहने पर उन्हें बुलाया गया था। लेकिन साधारण तौर पर पब्लिक स्काउन्ट्स कमेटी के सामने मन्चिव और अफसर लोग आ कर गवाही देते हैं। मेरी समझ में नहीं आता कि मंत्री महोदय बीच में क्यों अड़ंगा डालते हैं। मैं कोई स्टार चेम्बर प्रोसीडिंग्स नहीं चलाना चाहता हूँ। क्या मैंने कहा है कि अभी अभी फैसला कर दिया जाये और इन दोनों अफसरों को दोषी ठहराया जाये? मेरा प्रस्ताव यह है कि यह मामला विशेषाधिकार समिति के सामने जाये और सिर्फ मेरे प्रस्ताव के पीछे जो मिद्दान्त है, उसकी चर्चा यहां पर हो।

MR SPEAKER : Let me explain it. There is no need for further discussion now. Shri Madhu Limaye has been very patient in this matter. He had given notice of this last session.

SHRI MADHU LIMAYE : In all matters.

MR SPEAKER : I am complimenting him. Let him receive the compliment. He had given notice about two months back. But now the portfolios have been changed and the present hon. Minister in charge has taken over just now. Last night he did study the papers but he could not get all the papers. Without full information and the full papers and without contacting the officers he said that the reply would not be a complete and satisfactory reply...

SHRI S. M. BANERJEE (Kupur) : Are you sure that the portfolios would not be changed again ?

MR. SPEAKER : I cannot guarantee as to whether it will be changed or not changed within two day's time. For a complete reply the hon. Minister wanted time, and I have given him time. It is not as though anything will be lost in two day's time...

SHRI RANGA (Srikakulam) : Is it his case that he wants to contest this motion of Shri Madhu Limaye that it should be committed to the Privileges Committee ? If he wants to contest it then it would be right for you to give him extension of time.

MR SPEAKER : He may agree after seeing the full facts but I do not know.

SHRI RANGA : Why is he hesitating in regard to this matter ? We do not want any decision to be taken by this House here and now.

MR. SPEAKER : He has not said so; he wants to study the facts and I am more than satisfied with it and I have allowed him time so that he can study it in the course of the next few days. Papers to be laid.

SHRI SHANTILAL SHAH (Bombay North-West) : The motion refers to giving false evidence before the Public Accounts Committee. We have not seen the evidence. How are we to judge ?

MR. SPEAKER : I have gone to the next business.

12.21 hrs.

PAPERS LAID ON THE TABLE

CEMENT CORPORATION OF INDIA-GOVT. REVIEW AND ANNUAL REPORT

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : I beg to lay on the Table a copy each of the following papers under sub-section (1) of